ITEM NO.3 COURT NO.6 SECTION II-A

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Miscellaneous Application No. 736/2025 in SLP(Crl) No. 11817/2023

[Arising out of impugned final judgment and order dated 05-02-2024 in SLP(Crl) No. No. 11817/2023 passed by the Supreme Court of India]

RAMKISHORE @ KALLU

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH & ANR.

Respondent(s)

FOR ADMISSION

Date: 09-05-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI

HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s): Mr. Prashant Shukla, Adv.

Mr. Kartik Shukla, Adv.

By Courts Motion, AOR

For Respondent(s): Ms. Ishita Puranik, Adv.

Mr. Praveen Swarup, AOR

Mr. Yashraj Singh Bundela , AOR

UPON hearing the counsel the Court made the following O R D E R

1. In the present case, a letter has been written by the Special Judge, Scheduled Tribes (Prevention of Atrocities) Act, Morena, Madhya Pradesh directly to the Assistant Registrar of the Registry of Supreme Court seeking extension of time. On earlier occasion when the extension was prayed, the similar letter was sent through the Principal District Judge. It is to say that the

Judges who are asking for extension of the time in a case where time limit has been specified for disposal of the trial ought to have made a correspondence through the Registrar General or the Registrar (Judicial) of the High Court. They should not indulge in sending the letter for extension of the time for completion of the trial directly to the Registry of the Supreme Court.

- perusal 2. of the dates, it appears from 04.03.2025, this matter was listed for final arguments. then 12 dates were fixed but the Judge has not heard the matter and kept postponing the case despite a direction issued for disposal within six months and further extension of six months which has already elapsed on 12.03.2025. It appears that the Judge was having an opportunity to dispose of the case on the said date or on the dates so fixed for hearing but he directly indulged in sending a letter to the Registry. The letter sent by the concerned Judge though indicate that case has been fixed for final arguments and after his joining, he himself has postponed the hearing eight dates, i.e., 24.03.2025, 04.04.2025, 07.04.2025, 12.04.2025, 26.03.2025, 24.04.2025, 30.04.2025, 06.05.2025 and 13.05.2025. Therefore, it appears that he himself does not have an endeavour to decide the case awaiting the directions. All these facts are required to be looked into at the High Court level and be justified.
- 3. Let a copy of this order be placed before the Registrar

General to place it before Hon'ble the Chief Justice and to prepare an SOP how and in what manner the extension of the time may be sought by the judges who are dealing with cases in which the time limit is fixed to conclude the trial/suits/other proceedings by the courts. An affidavit be filed by the Registrar General in this regard within a week. A copy of this order be sent through email to the Registrar General.

4. List on 16.05.2025.

(GULSHAN KUMAR ARORA) AR-CUM-PS (NAND KISHOR)
ASSISTANT REGISTRAR